

(The Deputy Chairman, in the Chair)

- I. Report and Accounts (1995-96) of the Industrial Development Bank of India, Mumbai and related papers.
- II. Report and Accounts (1995-96) of the National Bank for Agriculture and Rural Development, Mumbai and related papers.
- III. Notification of the Ministry of Finance.
- IV. Report and Accounts (1994-95) of the various Regional Rural Banks.

PAPERS LAID ON THE TABLE

THE MINISTER OF FINANCE
(SHRI P. CHIDAMBARAM): Madam, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 18 and sub-section (5) of Section 23 of the Industrial Development Bank of India Act, 1964, read with Section 13 and 15 of the public Financial Institutions Laws (Amendment) Act, 1975:—

(i) Annual Report and Accounts of the Industrial Development Bank of India, Mumbai, for the year 1995-96, together with the Auditor's Report on the Accounts.

(ii) Review by Government on the working of the above Bank. (Placed in Library. See No. LT-911/96).

II. A copy (in English and Hindi) on the following papers, under sub-section (5) of Section 48 of the National Bank for Agriculture and Rural Development Act, 1981:—

(i) Annual Report and Accounts of the National Bank for Agriculture and Rural Development, Mumbai for the year 1995-96, together with Auditors' Report on the Accounts.

(ii) Statistical statements of the Annual Report of the National Bank for Agriculture and Rural Development for the year 1995-96.

(iii) Review by Government on the

working of the above Bank. (Placed in Library. See No. LT-913/96)

III. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, together with Explanatory Memoranda on the Notifications:—

(1) S.O. No. 160(E) dated 28th February, 1996, regarding the Exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported goods.

(2) S.O. No. 161(E) dated 28th February, 1996, regarding the Exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of export goods.

(3) S.O. No. 189(E) dated 14th March, 1996, regarding the Exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of imported goods together with corrigendum thereon.

(4) S.O. No. 190(E) dated 14th March, 1996, regarding the Exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of export goods together with corrigendum thereon.

(5) S.O. No. 221(E) dated 19th March, 1996, regarding the Exchange rate for conversion of foreign currencies into Indian currencies or vice-versa for the imported goods.

(6) S.O. No. 222(E), dated 19th March, 1996, regarding the exchange rate for conversion of foreign currencies into Indian currencies or vice-versa for the purpose of assessment of export goods.

(7) S.O. No. 246(E), dated 25th March, 1996, regarding the exchange

rate for conversion of foreign currencies into Indian currencies or vice-versa for the purpose of assessment of export goods.

(8) S.O. No. 247(E), dated 25th March, 1996, regarding the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of export goods.

(9) S.O. No. 314(E), dated 24th April, 1996, regarding the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the imported goods.

(10) S.O. No. 315(E), dated 24th April, 1996, regarding the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of export goods.

(11) S.O. No. 377(E), dated 28th May, 1996, regarding the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the imported goods.

(12) S.O. No. 378(E), dated 28th May, 1996 regarding the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of export goods.

(13) S.O. No. 456(E), dated 25th June, 1996 regarding the Exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the imported goods.

(14) S.O. No. 457(E), dated 25th June, 1996 regarding the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of export goods.

(15) S.O. No. 538(E), dated 25th July, 1996 regarding the Exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the imported goods.

(16) S.O. No. 539(E), dated 25th July, 1996 regarding the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the purpose of assessment of export goods.

(17) S.O. No. 591(E), dated 27th August, 1996 regarding the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the imported goods.

(18) S.O. No. 592(E), dated 27th August, 1996 regarding the exchange rate for conversion of foreign currencies into Indian currency or vice-versa of the purpose of assessment of export goods.

(19) S.O. No. 653(E), dated 25th September, 1996 regarding the exchange rate for conversion of foreign currencies into Indian currency or vice-versa for the imported goods.

(20) S.O. No. 654(E), dated 25th September, 1996 regarding the exchange rate for conversion of foreign currencies into Indian currency or vice-versa of the purpose of assessment of export goods.

(21) S.O. No. 746(E), dated 20th October, 1996 regarding the exchange rate for conversion of foreign currencies into Indian currency or vice-versa of the purpose of assessment of export goods.

(22) S.O. No. 747(E), dated 28th October, 1996 regarding the exchange rate for conversion of foreign currencies into Indian currency or vice-versa of the purpose of assessment of export goods. [Placed in Library See No. LT-904/96) for item Nos. (1) to (22)]

(23) G.S.R. No. 414(E), dated 11th September, 1996 seeking to exempt all goods falling under heading Nos. 25.19; 2905.11, 2910.30, 25.19, 72.18 pertaining to ball and roller bearings, 8452.21, 8452.29 compres-

sors and their parts, 84.71, Iscador and CLIA diagnostic kits.

(24) G.S.R. No. 415(E), dated 11th September, 1996 seeking to exempt specified goods when imported into India from levy of the 2% ad valorem special duty of customs in order to maintain the GATT (Uruguay Round) commitments.

(25) G.S.R. No. 416(E), dated 11th September, 1996 publishing the Notification No. 74/96-Customs, granting full exemption from payment of customs duties on specified goods when imported for certain research and development projects subject to certification by the Deputy Secretary of the concerned Ministry/Department funding said project.

(26) G.S.R. No. 510(E), dated 4th November, 1996 seeking to exempt fogging machines when imported by a Municipal Authority for use in combating malaria and other mosquito borne diseases. [Placed in Library See No. LT-1216/96] for item Nos. (23) to (26)]

(27) G.S.R. No. 399(E), dated 3rd September, 1996 publishing the Notification No. 67/96-Cus. dated 3rd September, 1996 seeking to amend Notification No. 126/94-Cus. dated 3rd June 1996.

(28) G.S.R. No. 490(E), dated 23rd October, 1996 publishing the Notification No. 81/96-Cus. dated 23rd October, 1996 to amend Notification No. 104/95-Customs dated 30th May, 1995.

(29) G.S.R. No. 527(E), dated 19th November, 1996, publishing the Notification No. 90/96-Cus. dated 19th November, 1996 seeking to further amend Notification No. 177/94-Cus. dated 21st October, 1994. [Placed in Library See No. LT-1307/96] for item Nos. (22) to (29)]

(30) G.S.R. No. 546(E), dated 27th November, 1996, publishing the

Notification No. 92/96 Customs dated 27th November, 1996 seeking to impose anti-dumping duty on Bisphenol-A originating from or in the United States of America. [Placed in Library See No. LT-1216/96].

(31) G.S.R. No. 486(E), dated the 22nd October, 1996, publishing the Customs and Central Excise Duties Drawback (Second Amendment) Rules, 1996. [Placed in Library. See No. LT-1307/96]

III (B) A copy each (in English and Hindi) of following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944, together with Explanatory Memoranda on the Notifications:—

(1) G.S.R. No. 418(E), dated the 11th September, 1996 seeking to amend Notification 8/96-CE, exempting all goods under heading Seviyan, 30.04, 38.06, paper board, 5105.10, synthetic yarn, 5806.31, 5806.32, unprocessed knitted or crocheted fabrics, shoddy yarn, 82.15 and machinery supplied under integrated coir development project.

(2) G.S.R. No. 505(E) dated 31st October, 1996 seeking to appoint the 1st day of November, 1996 for the purpose of Levy of Service Tax on Advertising.

(3) G.S.R. No. 506(E) dated 30th October, 1996 publishing the Service Tax (First Amendment) Rules, 1996.

(4) G.S.R. No. 544(E), dated 26th November, 1996 seeking to amend Notification No. 8/ 6-CE, exempting heena powder, not mixed with any other ingredient and falling under chapter 33 of the CETA. [Placed in Library. See No. LT-1217/96] for item Nos. (1) to (4).]

(5) Ad-hoc (Exemption Order No. 52/17/96-CX, dated the 22nd November, 1996, publishing the Or-

der under Central Excise Act, 1944, in respect of an X-Ray PLANT (Model DXD-300) to be installed for use by Ramakrishna Mission Vidyapith, Distt. Deoghar, Bihar in their charitable dispensary. (Placed in Library. See No. LT-909/96)

III(C) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under section 31 of the Securities and Exchange Board of India Act, 1992:—

(1) S.O. 702(E) dated 9th October, 1996 publishing the SEBI (Foreign Institutional Investors) Amendment Regulations, 1996. (Placed in Library. See No. LT-1225/96).

(2) S.O. No. 799(E) dated 19th November 1996 publishing SEBI (Foreign Institutional Investors) (Second Amendment) Regulations, 1996 (Placed in Library. See No. LT-1308/96)

VI. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs) (Banking Division), under sub-section (4) of section 63 of the State Bank of India (Subsidiary Banks) Act, 1959:—

(1) S.B.I. Notification No. SBD, 7/1995, dated 6th January, 1996 regarding the amendment to State Bank of Bikaner and Jaipur/Hyderabad/Indore/Mysore/Patiala/Saurashtra/Travancore (Officers') Service Regulation, 1979.

(2) S.B.I. Notification No. SBD, 9/1996 dated 23rd March, 1996 publishing the State Bank of Bikaner and Jaipur/Hyderabad/Indore/Mysore/Patiala/Saurashtra/Travancore (Employees') Pension Regulations, 1995. [Placed in Library. See No. LT-1215/96 for item Nos. (1) and (2)].

III (D) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of

Economic Affairs) (Banking Division) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

(1) Bank of India Notification No. PIROSAN/506, dated 23rd September, 1995 publishing the Bank of India (Officers') Service (Amendment) Regulations, 1995.

(2) IOB Notification No. PAD177 dated 28th October, 1995, publishing the INDIAN OVERSEAS BANKS OFFICERS' SERVICE (AMENDMENT) REGULATION, 1995.

(3) Bank of India Notification No. PIROSAN, dated 17th June, 1996 publishing the Bank of India Officers' Service (Amendment) Regulations, 1995.

(4) UBI Notification No. 196, dated 24th August, 1996 publishing the UNITED BANK OF INDIA (OFFICERS') SERVICE (AMENDMENT) REGULATIONS, 1995.

(5) PNB Notification No. WIEIV/MISC91, dated 7th September, 1996 publishing the Punjab National Bank (Officers') Service (Amendment) Regulations, 1996. [Placed in Library. See No. LT-121396 for item No. (1) to (5)].

III (E) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) (Banking Division), O.B.C. Notification No. 3919, dated the 23rd August, 1996, publishing the Oriental Bank of Commerce (Officers') Service (Amendment) Regulations, 1996 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980 (Placed in Library. See No. LT/121396).

III (F) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) (Banking Division), O.B.C. Notification No. 5, dated the 6th July, 1996, publishing the

Reserve Bank of India Pension Regulations, 1990, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980 (Placed in Library. See No. LT/121496).

III (G) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs (Insurance Division), under sub-section (5) of section 17A of the General Insurance (Nationalisation) Act, 1972, together with Explanatory Memoranda on the Notification:—

(1) S.O. No. 759(E) dated 1st November, 1996, publishing the General Insurance (Rationalisation and Revision of Pay Scales and other conditions of service of supervisory, clerical and subordinate staff) Second Amendment Scheme, 1996.

(2) S.O. No. 760(E) dated the 1st November, 1996 publishing the General Insurance (Termination, Superannuation and Retirement of Officers and Development Staff) Amendment scheme, 1996 [Placed in Library. See No. LT/121896 for item No. (1) and (2)].

III (H) A copy each (in English and Hindi) of the following Notification of the Ministry of Finance (Department of Revenues), under section 296 of the Income Tax Act, 1961:—

(1) S.O. No. 808(E), dated 21st November, 1996 publishing the Income Tax (Fifth Amendment) Rules, 1996.

(2) S.O. No. 810(E), dated 22nd November, 1996 publishing the Income Tax (Sixth Amendment) Rules, 1996.

(3) S.O. No. 849, dated 3rd December, 1996 publishing the Income Tax (Seventh Amendment) Rules, 1996. (Placed in Library. See No. Lt.-90696).

III (I) A copy (in English and Hindi) of the Ministry of Finance (Department

of Company Affairs), Notification G.S.R. No. 476(E), dated the 16th October, 1996, publishing the Companies (Issue of Share Certificates) Amendment Rules, 1996, under sub-section (3) of section 642 of the Companies Act, 1956. (Placed in Library. See No. Lt.-90796).

III (J) Consolidated Report (in English and Hindi) on the working of Public Sector Banks for the year 1994-95. (Placed in Library. See No. Lt.-91096).

IV. A copy each (in English and Hindi) of the Annual Report and Accounts of the following Regional Rural Banks for the year 1994-95, together with the Auditors' Report on the Accounts:—

(1) Kisan Gramin Bank, Budaun, (Uttar Pradesh) (Placed in Library. See No. Lt.-91496).

(2) Sri Visakha Grammeena Bank, Srikakulam, (Andhra Pradesh) (Placed in Library. See No. Lt.-91596).

Memorandum of understanding between Govt. of India and Indian Airlines Ltd. for the year 1996-97.

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM): I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Civil Aviation) and Indian Airlines Limited for the year 1996-97. (Placed in Library. See No. Lt.-880/96).

Report and accounts (1995-96) of the Indian Institute, New Delhi and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D KHALAP): Madam, I lay on the Table, a copy each (in English and Hindi) of the following papers:—